

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A.No.358/94 in
D.A.No.288/90.

(X)

New Delhi this the 26th October, 1994.

HON'BLE SHRI J.P.SHARMA MEMBER (J)

HON'BLE SHRI P.T.THIRUVENGADAM MEMBER(A)

Shri Rajpal Singh
s/o Shri Ishq Lal
r/o E-460, East Babarpur,
Shahdara, Delhi.

..Applicant

(By Advocate Shri A.S.Grewal)

Vs.

1. Commissioner of Police Delhi,
Delhi Police Headquarters,
MSO Bldg., IP Estate, New Delhi

2. Union of India,
Ministry of Home Affairs,
Govt. of India, New Delhi) ..Respondent
(By Mrs. Avnish Ahlawat, Advocate)

By circulation

ORDER

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER(A)

This R.A. has been filed for review of
the orders passed in D.A.No.288/90 on 7-9-94.

2. The only ground on which review has been
filed is that the applicant was covered by rule
5(e)(i) of the Delhi Police (Appointment and
Recruitment) Rules, 1980 and the applicant should
be deemed to have been confirmed at the end of
the stipulated probation period. We find that
this ground was not taken up earlier at any stage.
Hence we do not consider it necessary to go into
the claim of deemed confirmation and whether such
a claim could be made despite a large number of
misconducts during the probation period enumerated
in the order passed by us in the D.A. It is the

18

settled position in law that a review petition cannot be filed for reagitating the matter by advancing fresh grounds.

3. This Review Application does not fall within the four corners of order 47 rule 1 C.P.C. wherein the jurisdiction of this Tribunal reviewing judgements is circumscribed. Hence this review application is dismissed with no orders as to costs.

P. T. Thiruven Gadam

(P.T. THIRUVEN GADAM)
Member (A)
24-10-94

J. P. Sharma

(J.P. SHARMA)
Member (J)
24-10-94